

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 723/2023MEDICAL OFFICERS ASSOCIATION (AYURVEDA)
STATE OF GUJARAT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.134421/2023 - FOR DIRECTION AND IA NO.145234/2023 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

Diary No(s). 25599/2023(IA DIARY No. 121781/2023 - APPLICATION FOR PERMISSION TO FILE
MODIFICATION APPLICATION, IA DIARY No. 121783/2023 - EXEMPTION FROM
FILING O.T., IA DIARY No. 121780/2023 - FOR MODIFICATION, and IA
DIARY No. 121782/2023 - STAY APPLICATION)Diary No(s). 26128/2023(IA DIARY NO.123512/2023 - FOR MODIFICATION, IA NO.123511/2023 -
PERMISSION TO FILE MODIFICATION APPLICATION, IA DIARY
NO.128363/2023 - FOR IMPLEADMENT AND IA NO.128367/2023 - FOR
PERMISSION TO FILE IMPLEADMENT APPLICATION)Diary No(s). 28298/2023(IA DIARY NO.135986/2023 - FOR MODIFICATION AND IA DIARY
NO.137067/2023 - PERMISSION TO FILE MODIFICATION APPLICATION)

Date : 12-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)/Applicant(s)

Mr. R. Venkataramani,
Attorney General for India
Ms. Ankita Chaudhary, AOR
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Ms. Divya Singhvi, Adv.
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Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Nachiketa Joshi, AOR
Ms. Himadri Haksar, Adv.
Mr. Yash Mishra, Adv.

Ms. Archana Pathak Dave, Adv.
Ms. Devyani Bhatt, Adv.
Ms. Swati Ghildiyal, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition (Civil) No(s). 723/2023

Learned counsel appearing for the petitioner seeks permission to withdraw this Writ Petition on the ground that petitions seeking review of the judgment dated 26th April, 2023, passed by this Court in Civil Appeal Nos.8553-8557 of 2014, are pending.

Permission is granted.

The Writ Petition is dismissed as withdrawn.

M.A. Diary No(s). 25599/2023

It is not in dispute that the applicants in this Miscellaneous Application have filed petitions for review of the judgment dated 26th April, 2023 passed in Civil Appeal Nos.8553-8557 of 2014. It is an admitted position that most of the applicants in this application were parties to the said Civil Appeals. As the applicants have filed the review petitions, we decline to entertain this Miscellaneous Application and the same is, accordingly, dismissed. We, however, make it clear that as far as the issue of

recovery is concerned, the remedy of those who were not parties to the Civil Appeals, will remain open.

In view of the above directions, no orders are necessary on the application for permission to file modification application and also on the application seeking impleadment.

Miscellaneous Application stands disposed of.

Pending applications also stand disposed of accordingly.

M.A. Diary No(s). 26128/2023

Await the decision of the review petitions. It will be open to the applicant to file review petition, if so advised.

M.A. Diary No(s). 28298/2023

None appears for the applicant.

The only prayer made in this application reads thus:

“(a) Allow this Application in and list the aforesaid Civil Appeal to reconsider the parallel issues raised by the Applicant by way of this Application before this Hon’ble Court in the larger interest of the Medical profession and the Society”

The prayer is completely misconceived. Hence, the application seeking permission to file the modification application is rejected. The Miscellaneous Application stands dismissed accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)